

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: F: NEW DELHI

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND
GIRISH AGRAWAL, ACCOUNTANT MEMBER

ITA No.4130/Del/2019
Assessment Year: 2010-11

Piyush Impex P. Ltd., 1224/5, 1 st Floor, Bank Street, Karol Bagh, New Delhi 110005 PAN AACCP 1691 B	vs.	ITO, Ward-20(4), New Delhi 110002
(Appellant)		(Respondent)

For Assessee :	None
For Revenue:	Shri Vivek Vardhan, Sr. DR

Date of Hearing :	14.09.2023
Date of Pronouncement :	14.09.2023

ORDER

PER CHANDRA MOHAN GARG, J.M.

This appeal has been filed against the order of CIT(A)-7, Delhi order dated 07.03.2019 for AY 2010-11.

2. During the course of hearing, at the very outset, the assessee has opted for settlement of the disputed tax amount under VIVAD SE VISHWAS SCHEME, 2020 and the Department also issued Form No.5 dated 13.12.2021, which is placed on record.

3. In view of the above and in absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing i.e., on 27.04.2023.

Sd/-
[GIRISH AGRAWAL]
ACCOUNTANT MEMBER
Delhi, Dated 14th September, 2023

Sd/-
[CHANDRA MOHAN GARG]
JUDICIAL MEMBER

NV/-

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

// By Order //

Asstt. Registrar, ITAT, New Delhi